

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO. 2639
TO BE ANSWERED ON 12.3.2018**

Minority Schools

+2639. SHRI RAMESH CHANDER KAUSHIK:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has not spent the amount from the budget fixed for Minority schools;
- (b) if so, the details thereof;
- (c) the reasons for lackadaisical approach of the Government; and
- (d) whether the Government has fixed any accountability in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (d): Department of School Education and Literacy is implementing an Umbrella Scheme for Providing Education to Madarasas/Minorities (SPEMM) which comprises of two schemes, namely, Scheme for Providing Quality Education in Madarasas (SPQEM) and Infrastructure Development in Minority Institutions (IDMI). The Scheme IDMI has been operationalized to augment infrastructure in private aided/unaided Minority Schools/Institutions in order to enhance quality of education to minority children. Both the schemes are demand driven and voluntary in nature.

Details of amount released under the scheme SPEMM during the last four years is as below:-

(Rs. in Lakh)

| Year | RE | Actual Release |
|-------------|-----------|------------------------------|
| 2014-15 | 14378.00 | 11928.00 |
| 2015-16 | 33550.00 | 29582.00 |
| 2016-17 | 12000.00 | 10919.00 |
| 2017-18 | 12000.00 | 6467.00 (As on 9.03.2018) |

Many efforts have been made by the Department of SE&L to increase the coverage. A national level workshop with all the stakeholders was held to create awareness about SPQEM and IDMI. The Department also held two preliminary meetings with all the State Governments prior to the Central Grant in Aid Committee (CGIAC) meeting in order to sensitize the States with regard to proper documentation so that more funds could be released to the Institutions. However, despite consistent efforts, the following lacuna have been found in the proposals from State Governments under IDMI scheme:-

1. The minority certificates issued to the Institutions are often not certified by the officer designated by the State Government for the purpose.
2. In a number of cases, the institutes are in rented premises whereas as per the IDMI scheme norms buildings should be owned by the institution.
3. Proposals are not accompanied with mandatory School Registration Certificates and UDISE codes.
4. The number of the class rooms asked for under IDMI are not justifiable as per Student Classroom Ratio (SCR).
5. 25% share of the minority institutions under IDMI, should be contributed to the infrastructure upgradation for release of second instalment.
6. The proposals for 2nd instalment release are not accompanied with the Utilization Certificates from the Secretary of the respective Department of the State as per provisions of GFR resulting in non-release of funds.

The Department is continuously following up with the states to get the viable proposals in time for release of balance funds.
